

**STATUS REPORT BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONAL BENCH AT BHOPAL**

**ORIGINAL APPLICATION NO. 66/2020 IN THE MATTER OF**

**APPLICANT - ATUL AGRAWAL**

**VERSES**

**RESPONDENT - STATE OF M.P. AND ORS.**

- 1- In compliance to Hon'ble National Green Tribunal order dated 18.08.2020 in the matter of OA no. 66/2020 (CZ) Atul Agrawal V/s State of MP & others for submitting status report by the committee of District Magistrate Sagar, State Pollution Control Board & District Mining Officer Sagar. The Collector Sagar has constituted a committee of Sub divisional officer (Revenue) / SDM Tehsil- Sagar, distt- Sagar, Regional officer, M/P. Pollution Control Board Sagar and Mining officer, District Sagar to visit the area as mentioned in the application for illegal mining and submit the report vide letter no. 398 dated 20.08.2020. (**Annexure -1**)
- 2- In compliance to order of Collector Sagar, the committee with Tehsildar of the area and supporting staff visited the site of illegal mining and stone crushers on 29.08.2020 in Villages- Pamakhedi, Lidhorahat, Badtuma, Sironja, Aapchand, Khejarabag Teh.- Sagar, District-Sagar and prepared panchnama of site observation. (**Annexure -2**)
- 3- The points raised in application and status observed during inspection are as follows:-

S.No.	Issue Raised by applicant	Status observed during inspection
i.	Land bearing survey no. 335 measuring 31.76 hectares at Vill- Lidhorahat Distt- Sagar is a govt. land, but the revenue department has allotted the said land to private person for mining purpose. This land is non-forest land.	Land bearing survey no. 335 village- Lidhorahat District- Sagar is govt. land and 02 mine leases of area 2.0 and 2.8 hectares are allotted by mining department for stone mine. One mine of 2.0 hectares has obtained environmental clearance, consent from State Pollution Control Board and NOC/permission from other deptt. as per policy of state government . At present only one stone mine has started operations. No plant cutting was done due to mining activity as there is no plantation in the area. Protection fencing is developed around mine pit.

ii.	The illegal mining in the area of Lidhorahat, Badtuma, Sironja, distt- Sagar by private company without following the due process of law.	Stone mines in government land as well private land are allotted for mining of stone after getting environmental clearance, NOC from forest department, gram panchayat, revenue department and consent from M.P. Pollution Control Board. As per rules, mines should be allotted 100 meters away from highway and residential area. 28 mines are allotted to stone mining in Pamakhedi and nearby villages which have started mining in Villages Pamakhedi, Lidhorahat, Badtuma, Ragoli, Khejarabag. No illegal mining was found in the area as mentioned in the application. All mines are allotted 100 meter away from highway, residential area, bridges, school etc.
iii.	35 Stone crushers are running in surrounding area of Jamwant temple and 10 Stone crusher in Village- Lidhorahat, Badtuma, Sironja, distt- Sagar near National Highway 44. Road in damages in the area.	Jamwant temple is established in Village- Galgal Toria. No stone crusher unit is established around 500 meters of temple. 28 Stone crusher are established in area mentioned in the application and have permission/consent from Pollution Control Board. Stone crushers have installed necessary Pollution Control arrangement. Road condition is good in the area mentioned in the application.
iv.	Illegal operation of more than 30 crusher without due process of law and they are doing illegal mining. Stone crusher is causing pollution to the agricultural land and local residents.	<ul style="list-style-type: none"> <li>• One stone crusher in Pamakhedi is established without consent of the M.P. Pollution Control Board. Closure direction is issued to the unit under provision of Air Act, 1981. Unit is closed and electric supply to unit is also terminated.</li> <li>• No any other illegal established of stone crusher is observed. Crushers have installed necessary Air</li> </ul>

		Pollution Control Arrangements. Regular visit of the area is being done and if any violation is observed necessary notice/ direction is issued for rectification/up gradation.
5	Huge RDX are stored for heavy blast for mining.	RDX is not used for blasting in mines. Blasting in stone mines is done by persons having explosive license from department of explosive and class-2 slurry based explosive cartridge is used for blasting.

Date- 31.08.2020

Place- Sagar



Mining Officer  
Sagar



Regional Officer  
M.P. Pollution Control Board, Sagar



SDM  
Teh- Sagar Distt- Sagar

**Enclosure -**

1. Collector Sagar Letter No. 398 dt. 20.08.2020
2. Site Panchnama by inspection team
3. List of query/mines in the area.
4. Photographs taken during inspection
5. Copy of Environmental clearance and consent of MPCLB.